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**Central Administrative Tribunal, Principal Bench**

**Original Application No.821 of 2004**

New Delhi, this the 13th day of April, 2004

**Hon'ble Mr. Justice V.S. Aggarwal, Chairman**  
**Hon'ble Mr. S.A. Singh, Member (A)**

S.L. Gupta, Advocate  
Supreme Court of India,  
117, Lawyers Chamber,  
Supreme Court of India,  
New Delhi

....Applicant

(Appeared in person)

Versus

1. Union of India,  
Through The Deputy Secretary (D),  
Railway Board,  
Room No. 110-A,  
Rail Bhawan,  
New Delhi-1

....Respondents

(By Advocate: Shri V.S.R. Krishna)

**O R D E R (ORAL)**

**By Justice V.S. Aggarwal, Chairman**

The applicant by virtue of the present application seeks a relief that he should be called for the interview for the post of Member (Judicial), Railway Claims Tribunal.

2. An advertisement appeared in the Employment News of 15/21.11.2003. Applications were invited for filling up the said post. Applicant had also applied for the same.
3. The grievance of the applicant is that he has not been called for the interview while some other persons, ignoring his claim, have been called for the said interview.
4. A short notice had been issued to the

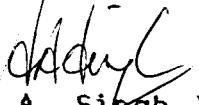
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respondents. In pursuance of the same, learned counsel for the respondents appeared. He informed us that the committee had met and had decided to short-list the candidates. A criteria had been fixed fixing the income of an Advocate who applies for the post. We were informed that the applicant had not given the complete particulars which were required, as mentioned in the advertisement (paragraph 7(c)(ii)). The same reads as under:

"7(c)(ii) Candidates from the profession should annex an attested copy of the completed order of assessment for the Assessment Year 2002-03 so as to indicate their total income for the purpose of income tax. In case the said assessment is not yet complete, the last completed order of assessment together with an attested copy of the return for the Assessment Year 2002-03, which may have been filed, should be annexed."

5. To our query, the applicant admitted that he had not given the said information. In the absence of the same having been so given, his claim was rightly ignored and, therefore, we find no reason to interfere.

6. Resultantly, the O.A. being without merit must fail and is dismissed.

  
( S.A. Singh )  
Member (A)

  
( V.S. Aggarwal )  
Chairman

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